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SLP(C)No. 15852 OF 2001
ITEM No.29

Court No.10

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15852/2001

(From the judgement and order dated 13/08/2001 in CWP 11885/01
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

MUNICIPAL CORPORATION, FARIDABAD

Petitioner (s)

VERSUS

VIJAY PAL & ORS.

Respondent (s)

(With prayer for interim relief & office report)
(With Appln(s). for exemption from filing c/c of the impugned Judgment)

With
SLP(C)Nos.15976,15927,15920,15928,15942,15943,15945,15938,15971,
15970,15965,15946,15963,15974,15913,15915,15969,15966,15972,
16001,16002,16003,16006,16009,16012,16014,16016,16029,16015 of 2001
(With Appln(s). for exemption from filing c/c of the impugned Judgment
and with prayer for interim relief)

SLP(C)Nos.15854,15936 of 2001 - (With Appln.(s) for exemption from
filing c/c of the impugned judgment and permission to place addl.
documents on record and with prayer for interim relief)

SLP(C)Nos.15975 & 16011 of 2001 - (With appln.(s) for exemption
from filing c/c of the impugned judgment and substituted service in
respect of respondent No.42 and c/delay and with prayer for interim
relief)

SLP(C)No.16017/2001-(With prayer for interim relief)
SLP(C)No.17104/2001-(With appln. for c/delay in filing SLP)
SLP(C)Nos.17098,17102,17105,17106 of 2001

Date : 20/01/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr. Mahendar Anand, Sr. Adv.
Mr. Parveen Kumar Rai, Adv.

For Respondent (s) Ms. Abha R. Sharma, Adv.
Mr. Manoj Swarup, Adv.
Mr. Satpal Singh, Adv.
Mrs. K. Sarada Devi, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.
.SP2

The petitioners to comply with the office objections
within a period of four weeks. List thereafter.

.SP1

(R.K. Dhawan)
Court Master

(Shelly Sengupta)
Court Master